

RATIFIED

Minutes of Meeting No.05/12 scheduled on 31.05.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 05/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 31.05.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh V. C. Agarwal. I.A.	475A	23063321 Extn.3377	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:12.07.2011
Decision : The Committee observed that the comments called from ministry of Defence are yet to be received. The Committee, therefore, decided to remind them to expediting their comments. The case may be re-listed on 12.07.2011.				

2	Case No.:16/7/80-ALC2/2010	Party Name:INVENSYS INDIA PV., LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	
Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. The firm intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System). Therefore, as per written comments of DIT received vide their U.O. Note No.17(36)/2010-IPHW dated 21.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.				

3	Case No.:3/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00149/AM11/	RLA File :04/24/040/00012/AM11/	Lic.No/Date:0410113741 12.05.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(74)/10-TSW(B) dated				

18.01.2011 and 09.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Item No.1- this is a component & to be allowed under GN-4.
2. Item No.2- As per information submitted in Appendix 11A of application, the firm needs 32 nos of ball valves & the same to be allowed under GN-4.
3. Item No. 3 - The firm has stated that it will procure item no 3 indigenously & hence to be deleted.
4. Item No. 4 - The firm proposes to import. SS Plates of weight 2947 Kg with 5% wastage and the same is allowed as applied for.

The Regional Authority may take necessary action accordingly.

Case No.: 4/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
HQ File :01/80/050/00150/AM11/	RLA File :04/24/040/00011/AM11/	Lic.No/Date:0410113742 12.05.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(74)/10-TSW(B) dated 18.01.2011 and 09.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

Quantity of Condenser on line Tube Cleaning System is 8 numbers & that of Debris filter is 8 numbers & the same may also be incorporated in the licence. The total export product weight is 105.8 MT & the same to be incorporated in the license.

Import

1. Item No.1 to 13, 18 to 20 except item no 7 & 8 – These are components & to be allowed under GN-4.
2. Item No.7- - Quantity to be allowed is 8 sets.
3. Item No.8- - Quantity to be allowed is 8 sets.
4. Item No.14 - This is spares of item no 5 & to be allowed under spares policy.
5. Item No. 15 & 17 - The firm has requested for deleted for item no 15 & 17 as it has sourced indigenously.
6. Item No. 16 - The firm proposes to manufacture a number of small components out of the imported SS plates. The total weight of components whose part number has been given is 10,960 kg & allowed import of 11,508 kg with 5% wastage.

The Regional Authority may take necessary action accordingly.

Case No.: 41/18/80-ALC2/2010	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
HQ File :01/80/050/00294/AM11/	RLA File :05/23/040/00080/AM11/	Lic.No/Date:0510267550 05.07.2010	

Decision : The representative of the firm Shri Anil Arora, Dy.General Manager, Business Development appeared before the Committee for personal hearing. He explained the manufacturing process & wastage

involved. DC(MSME) informed vide their U.O. Note No.50(131)/2010-ME(B) dated 10.04.2011, the firm was asked to submit the proof / justification but failed to justify the wastage involved in the processing of raw material on net-to-net basis + 2% wastage. The Committee deliberated the matter and decided to ratify the norms in respect of the subject advance authorization as under:-

The firm has requested for import of 61 items, out of which 08 are raw material and balance components. Import of component is allowed on net -to-net basis and 2% wastage is allowed on 8 raw materials mentioned at S.No.11,12,15,16,20,50, 51 and 55 of import list.

The Regional Authority may take necessary action accordingly.

6	Case No.:4/25/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00394/AM11/	RLA File :53/24/040/00015/AM11/	Lic.No/Date:5310011323 08.09.2010	
	Decision : Based on earlier written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified. The Regional Authority may take necessary action accordingly.			

7	Case No.:18/29/80-ALC2/2010	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00453/AM11/	RLA File :05/23/040/00131/AM11/	Lic.No/Date:0510272444 09.09.2010	Defer Date:12.07.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 12.07.2011.			

8	Case No.:16/33/80-ALC2/2010	Party Name:C K INDUSTRIES	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00572/AM11/	RLA File :34/24/040/00163/AM11/	Lic.No/Date:3410028224 07.10.2010	Defer Date:12.07.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 12.07.2011.			

9	Case No.: 41/29/80-ALC2/2010	Party Name:SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Closed
	HQ File :01/80/050/00476/AM11/	RLA File :52/24/040/00018/AM11/	Lic.No/Date:5210032162 08.10.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since the subject authorization is quite old, the Committee presumed that ratification of norms of the subject authorization is not required and decided to close the case on the part of NC.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:16/2/80-ALC2/2011	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
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10	HQ File :01/80/050/00937/AM11/	RLA File :07/21/040/00491/AM11/	Lic.No/Date:0710074822 14.10.2010	Defer Date:12.07.2011
Decision : The Committee noted that firm's application has been sent to DHI on 27.05.2011 and decided to await their comments. The case may be re-listed on 12.07.2011.				

Case No.:18/33/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
HQ File :01/80/050/00574/AM11/	RLA File :07/24/040/00285/AM11/	Lic.No/Date:0710074989 22.10.2010	

Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weight of export products at S.Nos. 1, 2 & 3 to be specified as 2108 Kgs., 1795 Kgs. & 3847 Kgs. respectively

2. Quantities of import items from S.Nos. 1 to 12, 14 to 17, 24 to 32, 34 to 38, 44 to 53 and 55 to 60 to be allowed on net to net basis with accountability clause.
3. Quantities of import items at S.Nos. 13, 33 & 54 to be allowed as applied for.
4. Quantity of import item at S.No.18 to be allowed as applied for i.e. 55.527 Kgs. inclusive of 80% wastage after 1/3rd recovery.
5. Quantity of import item at S.No.19 to be allowed as applied for i.e. 86.59 Kgs. inclusive of 29% wastage after 1/3rd recovery.
6. Quantity of import item at S.No.20 to be allowed as applied for i.e. 315.23 Kgs. inclusive of 1.7% wastage after 1/3rd recovery.
7. Quantity of import item at S.No.21 to be allowed as applied for i.e. 9.904 Kgs. inclusive of 20% wastage after 1/3rd recovery.
8. Quantity of import item at S.No.22 to be allowed as applied for i.e. 186.877 Kgs. inclusive of 271% wastage after 1/3rd recovery.
9. Quantity of import item at S.No.23 to be allowed as applied for i.e. 1254.981 Kgs. inclusive of 213% wastage after 1/3rd recovery.
10. Quantity of import item at S.No.39 may be allowed as applied for i.e. 49.895 Kgs. inclusive of 53% wastage after 1/3rd recovery..
11. Quantity of import item at S.No.40 to be allowed as applied for i.e. 37.947 Kgs. inclusive of 20% wastage after 1/3rd recovery.
12. Quantity of import item at S.No.41 to be allowed as applied for i.e. 335.789 Kgs. inclusive of 1.4% wastage after 1/3rd recovery.
13. Quantity of import item at S.No.42 to be allowed as applied for i.e. 28.553 Kgs. inclusive of 46% wastage after 1/3rd recovery.
14. Quantity of import item at S.No.43 may be allowed as applied for i.e. 1187.632 Kgs. inclusive of 124% wastage after 1/3rd recovery.
15. Quantity of import item at S.No.61 to be allowed as 105 Kgs. inclusive of 40% wastage after 1/3rd recovery.
16. Quantity of import item at S.No.62 to be allowed as 82.5 Kgs. inclusive of 18% wastage after 1/3rd recovery.
17. Quantity of import item at S.No.63 to be allowed as 766.8 Kgs. inclusive of 1.8% wastage after 1/3rd recovery
18. Quantity of import item at S.No.64 to be allowed as applied for i.e. 93.6 Kgs. inclusive of 109% wastage.
19. Quantity of import item at S.No.65 to be allowed as 2433 Kgs. inclusive of 100% wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

12	Case No.:21/33/80-ALC2/2010	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00577/AM11/	RLA File :07/24/040/00296/AM11/	Lic.No/Date:0710075184 01.11.2010	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

13	Case No.:10/33/80-ALC2/2010	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Closed
	HQ File :01/80/050/00566/AM11/	RLA File :05/23/040/00161/AM11/	Lic.No/Date:0510276220 02.11.2010	
	Decision : The Committee noted that the firm has informed vide their letter dated 02.07.2011 that Advance Authorization No. 05102712776 dated 15.09.2010 was misplaced and Duplicate Advance Authorization No. 0510276220 dated 02.11.2010 was issued in lieu of Advance Authorization No. 05102712776 dated 15.09.2010. The firm has surrendered the duplicate Advance Authorization No. 0510276220 dated 02.11.2010 without utilization to R.A. and R.A. have cancelled the same vide letter dated 25.11.2011. In view of this, the Committee therefore decided to close the case on the part of N.C. I also. The Regional Authority may take necessary action accordingly			

14	Case No.:20/33/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00576/AM11/	RLA File :11/24/040/00051/AM11/	Lic.No/Date:1110023479 02.11.2010	Defer Date:12.07.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.07.2011.			

15	Case No.:39/36/80-ALC2/2010	Party Name:SHARP TANKS AND STRUCTURALS PVT.LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00738/AM11/	RLA File :03/95/040/00637/AM11/	Lic.No/Date:0310600483 08.11.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Word “relevant” may be prefixed and words “6 mm to 60 mm thk.” May be suffixed with the description of import item. 2. Taking clue from SION C-450, quantity of import item may be allowed as 128470 Kgs. inclusive of 10% wastage. The Regional Authority may take necessary action accordingly.			

16	Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date:12.07.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The			

Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

17	Case No.:8/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00564/AM11/	RLA File :07/24/040/00328/AM11/	Lic.No/Date:0710075606 24.11.2010	Defer Date:12.07.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter 05.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained and to relist the case on 12.07.2011.				

18	Case No.:9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	Defer Date:12.07.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter 15.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained and to relist the case on 12.07.2011.				

19	Case No.:12/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00568/AM11/	RLA File :05/23/040/00236/AM11/	Lic.No/Date:0510277816 24.11.2010	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

20	Case No.:13/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00569/AM11/	RLA File :05/23/040/00237/AM11/	Lic.No/Date:0510277817 24.11.2010	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

21	Case No.:35/36/80-ALC2/2010	Party Name:ANAND EXPORTS	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00734/AM11/	RLA File :06/24/040/00042/AM11/	Lic.No/Date:0610019975 06.12.2010	Defer Date:12.07.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter 02.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained and to relist the case on 12.07.2011.				

	Case No.:62/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
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22			31.05.2011	
	HQ File :01/80/050/00689/AM11/	RLA File :03/94/040/00823/AM11/	Lic.No/Date:0310605374 09.12.2010	Defer Date:12.07.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.07.2011.				

23

Case No.:22/36/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
HQ File :01/80/050/00721/AM11/	RLA File :08/24/040/00264/AM11/	Lic.No/Date:0810094482 09.12.2010	

Decision : Based on the written comments of C&PC received vide their O.M. No.46011/35/2011-PC-II dated 05.05.2011, the Committee decided to ratify the norms as under:-

Item to be Exported	Quantity
Intraocular Lens Acrylic (Foldable)	1 No.
Raw-material Recommended for Import	Quantity
1. Acrylic Blanks (Diameter 16 mm+/-10%, thick ness 3 mm +/- 10%, weight 0-76gram+/-10%)	1.12 No.
2. Relevant Lens Holder / Folder	Net + 1%
3. Relevant Foto/Cap	Net + 1%
4. Relevant Tyvek Roll/ Tyvek Pouches/vial Blister	Net + 1%
5. Relevant Bungs	Net + 1%
6. Consumab Items i.e. Optical Wax, Polishing Compound, glass beads, metal DOP, diamond tool, drill bit and milling cutter	4% of FOB Value of export

The Regional Authority may take necessary action accordingly.

24	Case No.:21/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00720/AM11/	RLA File :04/24/040/00233/AM11/	Lic.No/Date:0410119698 13.12.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(39)/10-TSW(B)/245 dated 28.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
Export				
The total export weight is 2606MT & the same may be incorporated in the licence.				
1. Item No.1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 930 MT as applied for with 2% wastage “Welded” to be deleted from the description of import item				

with 2% wastage. "Welded" to be deleted from the description of import item.

2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 60 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
3. Item no 3-(Stainless Steel)The quantity of seamless tube / pipe to be allowed is 24 MT with 2% wastage. "Welded" to be deleted from the description of import item.
4. Item no 4- The word "Finished" to be prefixed to the description of import & the same may be restricted to 78 MT & the same to be incorporated along with quantity of import in numbers. The item to be allowed under GN-4 as applied for.

The Regional Authority may take necessary action accordingly.

25	Case No.:31/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00730/AM11/	RLA File :04/24/040/00237/AM11/	Lic.No/Date:0410119699 13.12.2010	
Decision : As per written comments of DHI vide their U.O. Note No.3(39)/10-TSW(B)/246 dated 28.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The total export weight is 2681MT & the same to be incorporated in the licence. 1. Item No.1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 930 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item. 2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 50 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item. 3. Item no 3-(Stainless Steel)The quantity of seamless tube / pipe to be allowed is 6 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item. 4. Item no 4- The word "Finished" may be prefixed to the description of import & the same may be incorporated in the licence. The quantity of import may be restricted to 198 MT & the same may be incorporated along with quantity of import in numbers. The item may be allowed under GN-4 as applied for. 5. Item no 5- Welding material- Quantity applied is only 6 MT & the same to be recommend import as applied for. 6. Item no-6 & 7- These are components & allowed under GN-4. However weight of item no 6 is 6 MT & that of item no 7 is 8 MT and the same to be incorporated in the licensee along with the quantity in number. The Regional Authority may take necessary action accordingly.				

26	Case No.:15/39/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00817/AM11/	RLA File :31/21/040/00243/AM11/	Lic.No/Date:3110045890 13.12.2010	Defer Date:12.07.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter 03.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained and to relist the case on 12.07.2011.				

Case No.:32/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
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27	HQ File :01/80/050/00731/AM11/	RLA File :04/24/040/00240/AM11/	Lic.No/Date:0410120014 21.12.2010	Defer Date:12.07.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter 29.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained and to relist the case on 12.07.2011.				

28	Case No.:33/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00732/AM11/	RLA File :04/24/040/00239/AM11/	Lic.No/Date:0410120009 21.12.2010	Defer Date:12.07.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter 29.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained and to relist the case on 12.07.2011.			

29	Case No.:25/36/80-ALC2/2010	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00724/AM11/	RLA File :02/24/040/00168/AM11/	Lic.No/Date:0210152463 23.12.2010	Defer Date:12.07.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.07.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format, export product wise. 2. Separate quantities of MS Plates & MS Angles / Channels for import item at Sl. No.2.			

30	Case No.:16/39/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00818/AM11/	RLA File :07/24/040/00396/AM11/	Lic.No/Date:0710076349 29.12.2010	Defer Date:12.07.2011
	Decision : The Committee noted that the DL has been issued to the firm dt.03.05.2011 raised by DHI. The Committee, therefore, decided to await the firm's reply and to relist the case on 12.07.2011.			

31	Case No.:28/39/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00830/AM11/	RLA File :31/24/040/00119/AM11/	Lic.No/Date:3110046183 29.12.2010	Defer Date:12.07.2011
	Decision : The Committee noted that the is under study of DHI and to relist the case on 12.07.2011.			

32	Case No.:11/39/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00813/AM11/	RLA File :03/95/040/00733/AM11/	Lic.No/Date:0310608646 30.12.2010	Defer Date:12.07.2011
	Decision : The Committee noted that the DL has been issued to the firm dt.03.05.2011 raised by DIPP. The			

Decision : The Committee noted that the DL has been issued to the firm dt.05.05.2011 raised by DFF. The Committee, therefore, decided to await the firm's reply and to relist the case on 12.07.2011.

33	Case No.:2/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00701/AM11/	RLA File :09/24/040/00450/AM11/	Lic.No/Date:0910045023 03.01.2011	Defer Date:12.07.2011
Decision : The Committee noted that the DL has been issued to the firm dt.02.05.2011 raised by DHI. The Committee, therefore, decided to await the firm's reply and to relist the case on 12.07.2011.				

34	Case No.:5/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00704/AM11/	RLA File :05/23/040/00280/AM11/	Lic.No/Date:0510280956 04.01.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

35	Case No.:6/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00705/AM11/	RLA File :05/23/040/00281/AM11/	Lic.No/Date:0510280957 04.01.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

36	Case No.:7/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00706/AM11/	RLA File :05/23/040/00282/AM11/	Lic.No/Date:0510280959 04.01.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

37	Case No.:24/36/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00723/AM11/	RLA File :06/24/040/00049/AM11/	Lic.No/Date:0610020433 05.01.2011	Defer Date:12.07.2011
Decision : The Committee noted that C&PC has been reminded on 02.05.2011 for comments. The Committee decided to await the comments of C&PC and to relist the case on 12.07.2011.				

38	Case No.:30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 23.05.2011. The Committee decided that to await the firm's reply and to relist the case on 12.07.2011.				

	Case No.:10/36/80-ALC2/2010	Party Name:SEC INDUSTRIES	Meet No/Date:5/80-	Status:
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39		PVT.LTD.,	ALC2/2011 31.05.2011	Deferred
	HQ File :01/80/050/00709/AM11/	RLA File :09/24/040/00442/AM11/	Lic.No/Date:0910045076 07.01.2011	Defer Date:12.07.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.07.2011.			

40	Case No.:11/36/80-ALC2/2010	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Closed
	HQ File :01/80/050/00710/AM11/	RLA File :31/21/040/00276/AM11/	Lic.No/Date:3110046340 07.01.2011	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since the subject authorization is quite old, the Committee presumed that ratification of norms of the subject authorization is not required and decided to close the case on the part of NC. The Regional Authority may take necessary action accordingly.			

41	Case No.:12/36/80-ALC2/2010	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00711/AM11/	RLA File :05/23/040/00264/AM11/	Lic.No/Date:0510281397 12.01.2011	
	Decision : As per written comments of DC(MSME received vide their U.O. Note No.30(193)2009-ME dated21.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- “The firm has mentioned weight of both the export product in their reply and applied for the import of raw material and components on net to net basis. Import of all the import items is allowed on net-to-net basis.” The Regional Authority may take necessary action accordingly.			

42	Case No.:13/36/80-ALC2/2010	Party Name:DONG WOO SURFACE TECH (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00712/AM11/	RLA File :04/24/040/00277/AM11/	Lic.No/Date:0410120619 12.01.2011	
	Decision : As per written comments of DC(MSME) received vide their U.O. Note No.30(193)2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- “Import of all the items on net to net basis with accountability clause is recommended.” The Regional Authority may take necessary action accordingly.			

43	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	Defer Date:12.07.2011

Decision : The representative of the DHI informed the Committee that they have received the firm's reply and the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

44	Case No.:22/39/80-ALC2/2010	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00824/AM11/	RLA File :06/24/040/00056/AM11/	Lic.No/Date:0610020559 12.01.2011	
Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of export product may be modified as 1054.8 MT containing 1000 MT of Zinc. 2. Taking clue from SION C-1346, quantity of import item at S.No.1 may be allowed as applied for i.e. 1100 MT inclusive of 10% wastage. 3. Taking clue from SION C-789, quantity of import item at S.No.2 may be allowed as applied for i.e. 5 MT. The Regional Authority may take necessary action accordingly.				

45	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	Defer Date:12.07.2011
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.07.2011: - 1. Specific item of export with details of Auxiliaries & quantity of export in number and weight separately; 2. Net weight & gross weight of castings & forgings proposed for import and 3. Information in respect of Sl.No.3(legible Drawing), 4, 5 & 11 of the Standard Deficiency Format, export product wise.				

46	Case No.:18/36/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00717/AM11/	RLA File :31/21/040/00312/AM11/	Lic.No/Date:3110046436 14.01.2011	Defer Date:12.07.2011
Decision : The Committee decided to forward firm's application to DHI for examination and comments. The case may be re-listed on 12.07.2011.				

47	Case No.:15/5/80-ALC2/2011	Party Name:TIL LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00051/AM12/	RLA File :02/24/040/00181/AM11/	Lic.No/Date:0210153534 14.01.2011	
Decision : The Committee deliberated the details of the case and decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.				
The Regional Authority may take necessary action accordingly.				

	Case No.:19/39/80-ALC2/2010	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00821/AM11/	RLA File :17/24/040/00026/AM11/	Lic.No/Date:1710002714	

48	HQ File :01/80/050/00821/AM11/	RLA File :11/24/040/00056/AM11/	Lic.No/Date:11/0005/14 19.01.2011	
	Decision : As per written comments of Deptt. of Telecommunications received vide their I.D. Note No.15-03/2011-IP dated 28.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	Sl.No.	Details of import item	Quantity(KG)	
	1.	PREFORM of SILICA-For Manufacture of Telecommunication Grade Optical Fibre	3000.000	
	2.	UV RESIN I-For Manufacture of Telecommunication Grade Optical Fibre	2200.000	
	3.	UV RESIN I-For Manufacture of Telecommunication Grade Optical Fibre	2400.000	
	The Regional Authority may take necessary action accordingly.			

49	Case No.:20/39/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00822/AM11/	RLA File :03/94/040/00941/AM11/	Lic.No/Date:0310611795 19.01.2011	Defer Date:12.07.2011
	Decision : The Committee decided to forward firm's reply to DIT for examination and comments. The case may be re-listed on 12.07.2011.			

50	Case No.:21/39/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00823/AM11/	RLA File :03/94/040/00942/AM11/	Lic.No/Date:0310611805 19.01.2011	Defer Date:12.07.2011
	Decision : The Committee decided to forward firm's reply to DIT for examination and comments. The case may be re-listed on 12.07.2011.			

51	Case No.:17/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00819/AM11/	RLA File :61/24/040/00074/AM11/	Lic.No/Date:6110000553 25.01.2011	Defer Date:12.07.2011
	Decision : The Committee decided to forward firm's reply to DHI for examination and comments. The case may be re-listed on 12.07.2011.			

52	Case No.:29/39/80-ALC2/2010	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00831/AM11/	RLA File :07/21/040/00757/AM11/	Lic.No/Date:0710076903 25.01.2011	Defer Date:12.07.2011
	Decision : The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

53	Case No.:7/2/80-ALC2/2011	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00928/AM11/	RLA File :31/24/040/00170/AM10/	Lic.No/Date:3110046726 01.02.2011	Defer Date:12.07.2011

Decision : The Committee decided to forward firm's reply to DHI for examination and comments. The case may be re-listed on 12.07.2011.

54	Case No.:23/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00825/AM11/	RLA File :61/24/040/00078/AM11/	Lic.No/Date:6110000557 03.02.2011	Defer Date:12.07.2011
Decision : The Committee decided to forward firm's reply to DHI for examination and comments. The case may be re-listed on 12.07.2011.				

55	Case No.:30/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00066/AM12/	RLA File :07/24/040/00445/AM11/	Lic.No/Date:0710077266 09.02.2011	Defer Date:12.07.2011
Decision : The committed noted that the firm's application has been sent of DIT on 18.05.2011 and case is under their examination. The case may be re-listed on 12.07.2011.				

56	Case No.:1/39/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00803/AM11/	RLA File :31/21/040/00353/AM11/	Lic.No/Date:3110046848 10.02.2011	Defer Date:12.07.2011
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.07.2011: - “The firm has not sought wastage on raw material. But as per the process flow chart submitted by the firm, the raw material is further processed which includes drilling, cutting etc. These processing will result in wastage & the firm need to clarify the same. Further for certain export items like items No.4 to 7, there is only one import item & the firm has mentioned at Appendix 11A that there is no indigenous input. The firm may clarify how the export product is manufactured with only one imported input with no indigenous input.”				

57	Case No.:2/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00804/AM11/	RLA File :04/24/040/00257/AM11/	Lic.No/Date:0410121550 11.02.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 30.05.2011. The Committee decided that to await the firm's reply and to relist the case on 12.07.2011.				

58	Case No.:5/39/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00807/AM11/	RLA File :31/21/040/00364/AM11/	Lic.No/Date:3110046899 11.02.2011	Defer Date:12.07.2011
Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. The Committee decided to final reminder to RA , failing which it will be presumed that ratification of norms of the subject authorization is not				

required and the case will be closed on the part of NC. The case may be re-listed on 12.07.2011.

59	Case No.:10/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00046/AM12/	RLA File :09/24/040/00479/AM11/	Lic.No/Date:0910045519 11.02.2011	Defer Date:12.07.2011
Decision : The Committee decided to forward firm's application to DIPP for examination and comments. The case may be re-listed on 12.07.2011.				

60	Case No.:7/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00809/AM11/	RLA File :04/24/040/00104/AM11/	Lic.No/Date:0410121605 14.02.2011	Defer Date:12.07.2011
Decision : The Committee noted that the reminder has been issued to the firm dt.02.05.2011 raised by DHI. The Committee, therefore, decided to await the firm's reply and to relist the case on 12.07.2011.				

61	Case No.:10/39/80-ALC2/2010	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00812/AM11/	RLA File :03/95/040/00915/AM11/	Lic.No/Date:0310616011 15.02.2011	Defer Date:12.07.2011
Decision : The Committee noted that though RA had informed that the hardcopy of application of the firm has been sent, the application is yet to be received. The Committee decided to inform the same to R.A. and request for application once again (with a copy to firm). The case may be re-listed on 12.07.2011.				

62	Case No.:14/39/80-ALC2/2010	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00816/AM11/	RLA File :22/24/040/00091/AM11/	Lic.No/Date:2210010996 15.02.2011	Defer Date:12.07.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.07.2011: -				
1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format, export product wise.				

63	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:12.07.2011
Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. The Committee decided to send final reminder to RA , failing which it will be presumed that ratification of norms of the subject authorization is not required and the case will be closed on the part of NC. The case may be re-listed on 12.07.2011.				

	Case No.:32/39/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
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64	HQ File :01/80/050/00834/AM11/	RLA File :05/24/040/00381/AM11/	31.05.2011 Lic.No/Date:0510284047 15.02.2011	Defer Date:12.07.2011
	Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

65	Case No.:33/39/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00835/AM11/	RLA File :61/24/040/00080/AM11/	Lic.No/Date:6110000561 15.02.2011	Defer Date:12.07.2011
Decision : The Committee noted that complete on-line data has not been received. The Committee, therefore, decided to request R.A. to send on-line details once again along with hard copy of the application and to re-list the case on 12.07.2011.				

66	Case No.:34/39/80-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00836/AM11/	RLA File :03/95/040/00799/AM11/	Lic.No/Date:0310616498 17.02.2011	Defer Date:12.07.2011
Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.07.2011.				

67	Case No.:38/39/80-ALC2/2010	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00840/AM11/	RLA File :31/24/040/00233/AM11/	Lic.No/Date:3110046959 17.02.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

68	Case No.:36/39/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00838/AM11/	RLA File :02/24/040/00255/AM10/	Lic.No/Date:0210154977 18.02.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 15.04.2011 for examination and comments. The Committee, therefore, decided to defer the case and to relist the case on 12.07.2011.				

69	Case No.:41/39/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00843/AM11/	RLA File :09/24/040/00524/AM11/	Lic.No/Date:0910045585 18.02.2011	Defer Date:12.07.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.07.2011.				

70	Case No.:42/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00844/AM11/	RLA File :03/95/040/00874/AM11/	Lic.No/Date:0310616717 18.02.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

71	Case No.:18/5/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00054/AM12/	RLA File :22/24/040/00094/AM11/	Lic.No/Date:2210011010 18.02.2011	Defer Date:12.07.2011 12.07.2011
Decision : The Committee noted that the firm's application has already been sent to DIPP on 27.05.2011. However, the Committee decided to forward the same to DHI for examination and comments. The case may be re-listed on 12.07.2011.				

72	Case No.:37/39/80-ALC2/2010	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00839/AM11/	RLA File :04/24/040/00307/AM11/	Lic.No/Date:0410121739 21.02.2011	Defer Date:12.07.2011
Decision : The Committee noted that the reminder has been issued to the firm dt.02.05.2011 raised by DHI. The Committee, therefore, decided to await the firm's reply and to relist the case on 12.07.2011.				

73	Case No.:40/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00842/AM11/	RLA File :04/24/040/00231/AM11/	Lic.No/Date:0410121741 21.02.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

74	Case No.:47/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

75	Case No.:48/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

	Case No.:3/5/80-ALC2/2011	Party Name:BLUE STAR LTD.	Meet No/Date:5/80-	Status:
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		ALC2/2011 31.05.2011	Deferred
76	HQ File :01/80/050/00039/AM12/ RLA File :03/94/040/00917/AM11/	Lic.No/Date:0310617059 22.02.2011	Defer Date:12.07.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.07.2011:- Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format, export product wise.			

	Case No.:6/5/80-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
77	HQ File :01/80/050/00042/AM12/ RLA File :03/95/040/00950/AM11/	Lic.No/Date:0310617937 25.02.2011	Defer Date:12.07.2011	
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.07.2011: - Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.				

	Case No.:20/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
78	HQ File :01/80/050/00056/AM12/ RLA File :03/95/040/00948/AM11/	Lic.No/Date:0310619458 04.03.2011	Defer Date:12.07.2011	
Decision : The Committee decided to forward a copy of application to DIPP for examination & comments and to relist the case on 12.07.2011.				

	Case No.:9/5/80-ALC2/2011	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
79	HQ File :01/80/050/00045/AM12/ RLA File :03/94/040/01060/AM11/	Lic.No/Date:0310620922 14.03.2011		
Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 3 & 7 to 9 may be allowed on net to net basis with accountability clause. 2. Import items from Sl. Nos. 4 to 6 & 10 to 12 may be allowed as per policy for spares. The Regional Authority may take necessary action accordingly.				

	Case No.:8/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
80	HQ File :01/80/050/00044/AM12/ RLA File :11/24/040/00071/AM11/	Lic.No/Date:1110024257 15.03.2011	Defer Date:12.07.2011	
Decision : The Committee noted that the firm's application has not been received by DHI on 12.05.2011. The Committee therefore, decided to forward the same to DHI for examination and comments. The case may be re-listed on 12.07.2011.				

	Case No.:14/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
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81	HQ File :01/80/050/00050/AM12/	RLA File :02/24/040/00217/AM11/	Lic.No/Date:0210156165 15.03.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 27.05.2011 and it is under their examination and comments. The case may be re-listed on 12.07.2011.				

82	Case No.:16/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00052/AM12/	RLA File :02/24/040/00224/AM11/	Lic.No/Date:0210156322 18.03.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 27.05.2011 and it is under their examination and comments. The case may be re-listed on 12.07.2011.				

83	Case No.:17/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00053/AM12/	RLA File :02/24/040/00223/AM11/	Lic.No/Date:0210156321 18.03.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 27.05.2011 and it is under their examination and comments. The case may be re-listed on 12.07.2011.				

84	Case No.:9/2/80-ALC2/2011	Party Name:THERMAX LTD.,	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00930/AM11/	RLA File :31/24/040/00273/AM11/	Lic.No/Date:3110047467 21.03.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm's application has already been sent to DHI on 29.04.2011 and it is under their examination and comments. The case may be re-listed on 12.07.2011.				

85	Case No.:12/2/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00933/AM11/	RLA File :05/24/040/00427/AM11/	Lic.No/Date:0510286528 21.03.2011	Defer Date:12.07.2011
Decision : The Committee noted that DL has been issued to the firm on 03.05.2011 for DIPP. The Committee therefore, decided to await the firm's reply and to relist the case on 12.07.2011.				

86	Case No.:31/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00067/AM12/	RLA File :07/24/040/00516/AM11/	Lic.No/Date:0710078146 21.03.2011	Defer Date:12.07.2011
Decision : The Committee noted that firm's application has been sent to DIT on 18.05.2011 and it is under their examination and comments. The case may be re-listed on 12.07.2011.				

87	Case No.:10/2/80-ALC2/2011	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00931/AM11/	RLA File :31/24/040/00280/AM11/	Lic.No/Date:3110047494 22.03.2011	
Decision : The Committee noted that the firm has informed vide their letter dated.09.05.2011 that they have applied for the subject advance authorization for import of components on net to net basis. The Committee,				

after deliberating upon the case, decided to ratify the norms the subject advance authorization as per General Note No.4 for Engineering Product.

The Regional Authority may take necessary action accordingly.

88	Case No.:13/2/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00934/AM11/	RLA File :05/24/040/00428/AM11/	Lic.No/Date:0510286557 22.03.2011	Defer Date:12.07.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.07.2011.			

89	Case No.:11/2/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00932/AM11/	RLA File :31/24/040/00283/AM11/	Lic.No/Date:3110047508 23.03.2011	Defer Date:12.07.2011
	Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

90	Case No.:14/2/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00935/AM11/	RLA File :05/23/040/00367/AM11/	Lic.No/Date:0510286717 23.03.2011	Defer Date:12.07.2011
	Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

91	Case No.:8/2/80-ALC2/2011	Party Name:MICROFINISH VALVES PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00929/AM11/	RLA File :07/24/040/00489/AM11/	Lic.No/Date:0710078298 24.03.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.			

92	Case No.:15/2/80-ALC2/2011	Party Name:MVS ENGINEERING LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00936/AM11/	RLA File :05/24/040/00412/AM11/	Lic.No/Date:0510286765 24.03.2011	Defer Date:12.07.2011
	Decision : The Committee decided to forward the firm's application to DIPP for examination and comments. The case is to be re-list on 12.07.2011.			

93	Case No.:5/5/80-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00041/AM12/	RLA File :03/94/040/01140/AM11/	Lic.No/Date:0310623219 24.03.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 10.5.2011 and decided to			

await the comments of DHI and to relist the case on 12.07.2011.

94	Case No.:7/5/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00043/AM12/	RLA File :06/24/040/00068/AM11/	Lic.No/Date:0610021372 24.03.2011	Defer Date:12.07.2011
Decision : The committee decided to forward the firm's application to C&PC for examination and comments. The case is to be relist on 12.07.2011.				

95	Case No.:6/2/80-ALC2/2011	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00927/AM11/	RLA File :04/24/040/00350/AM11/	Lic.No/Date:0410122852 25.03.2011	Defer Date:12.07.2011
Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

96	Case No.:18/2/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00939/AM11/	RLA File :09/24/040/00550/AM11/	Lic.No/Date:0910046072 25.03.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm has forwarded an application vide their letter dated 11.05.2011. But the application from R.A. is still awaited. The Committee, therefore, decided to forward a copy of firm's application to technical authority for examination & comments and also remind RA to forward the firm's application at the earliest. The case may be relisted on 12.07.2011.				

97	Case No.:17/2/80-ALC2/2011	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00938/AM11/	RLA File :05/23/040/00363/AM11/	Lic.No/Date:0510286865 28.03.2011	Defer Date:12.07.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.07.2011: - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format, export product wise.				

98	Case No.:20/2/80-ALC2/2011	Party Name:HEXAGON METROLOGY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00941/AM11/	RLA File :05/23/040/00266/AM11/	Lic.No/Date:0510287163 29.03.2011	Defer Date:12.07.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 29.04.2011 for examination. However, the Committee also decided to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 12.07.2011.				

	Case No.:3/2/80-ALC2/2011	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00003/AM12/	RLA File :07/24/040/00547/AM11/	Lic.No/Date:0710078428 28.03.2011	Defer Date:12.07.2011

99 **Decision :** On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.07.2011: -

1. Use & justification of identified inputs for manufacturing of export product indicating criteria of its selection.
2. Use of Scrap Generated and its recovery in terms of weight and value.
3. Wastage justification indicating stage wise wastage.

100	Case No.:4/2/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00004/AM12/	RLA File :07/24/040/00540/AM11/	Lic.No/Date:0710078432 29.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from S.Nos. 1 to 97 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

101

Case No.:4/5/80-ALC2/2011	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
HQ File :01/80/050/00040/AM12/	RLA File :03/94/040/01139/AM11/	Lic.No/Date:0310623959 29.03.2011	

Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products may be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressors		
	Model: 15T2	200	45.6
	Model: 15T	90	21.6
	Model: 231	30	1.59
	Model: 2340	1300	63.7
	Model: 2475	2600	169
	Model: 2545	500	50
	Model: 2545R	400	40.4
	Model: 7100	300	52.5
	Model: 3000	80	20.48
	Model: 7T2	30	5.16
	Model: 7T4	20	3.42
	Model: SS3	2400	55.2
	Model: SS5	700	30.8
	Model: SS10	60	3.9
	Model: TS5	2900	130.5
	Total	11610	693.85
2	Vacuum Pumps		
	Model: V255	90	6.64
	Model: V244	30	2.85
	Total:	120	10.32

2. Quantities of import items from Sl. No 1 to 22, 24 to 43, 47 to 56 & 58 to 63 may be allowed on net to net basis with accountability clause.
3. Quantities of Gasket material/ sheet at Sl No. 23, 45 & 46 of the list of import items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. Quantities of Aluminum Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 may be allowed as 1.06 Kgs./ Kg. content in the export product

The Regional Authority may take necessary action accordingly.

102	Case No.:19/2/80-ALC2/2011	Party Name:STARION INDIA P.LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00940/AM11/	RLA File :31/24/040/00278/AM11/	Lic.No/Date:3110047653 31.03.2011	Defer Date:12.07.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.07.2011.			

103	Case No.:13/5/80-ALC2/2011	Party Name:TDW INDIA LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00049/AM12/	RLA File :34/24/040/00338/AM11/	Lic.No/Date:3410029836 01.04.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 27.05.2011 for examination. However, the Committee also decided to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 12.07.2011.			

104	Case No.:1/2/80-ALC2/2011	Party Name:BANDO (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00001/AM12/	RLA File :05/23/040/00001/AM12/	Lic.No/Date:0510287392 04.04.2011	Defer Date:12.07.2011
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.07.2011.			

105	Case No.:21/5/80-ALC2/2011	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00057/AM12/	RLA File :03/95/040/00004/AM12/	Lic.No/Date:0310625116 05.04.2011	Defer Date:12.07.2011
	Decision : The committee decided to forward the firm's application to DIPP for examination and comments. The case is to be relist on 12.07.2011.			

106	Case No.:11/5/80-ALC2/2011	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00047/AM12/	RLA File :08/24/040/00362/AM11/	Lic.No/Date:0810098095 08.04.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the firm's application has been forward to C& PC on 11.05.2011 for			

expediting their comments. The Committee, therefore, decided to await the comments of C&PC and to relist the case on 12.07.2011.

107	Case No.:19/5/80-ALC2/2011	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00055/AM12/	RLA File :03/95/040/01044/AM11/	Lic.No/Date:0310625974 11.04.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 4300 Kgs. inclusive of 7.5% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

108	Case No.:2/5/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00038/AM12/	RLA File :05/23/040/00020/AM12/	Lic.No/Date:0510288066 13.04.2011	Defer Date:12.07.2011
	Decision :The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

109	Case No.:7/3/80-ALC2/2011	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00012/AM12/	RLA File :05/23/040/00014/AM12/	Lic.No/Date:0510288346 20.04.2011	
	Decision : Based on earlier written comments of DC(MSME) received vide their U.O. Note No.30(209)/2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No. 0510261727 dt.05.04.2010 ratified in Norms Committee Meeting No. 4/12 held on 17.05.2011. The Regional Authority may take necessary action accordingly			

110	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:5/80- ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	Defer Date:12.07.2011
	Decision :The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

	Case No.:25/3/80-ALC2/2011	Party Name:JAY NIKKI INDUSTRIES LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00030/AM12/	RLA File :05/23/040/00028/AM12/	Lic.No/Date:0510288560 21.04.2011	

111	Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Advance Authorisation may be ratified as per GN-4 for Engineering Products. Accordingly quantities of import items from Sl. No. 1 to 15 may be reduced to 2380 Nos. each. The Regional Authority may take necessary action accordingly.		
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112	Case No.:12/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00048/AM12/	RLA File :03/95/040/00021/AM12/	Lic.No/Date:0310627869 25.04.2011	Defer Date:12.07.2011
	Decision : The committee decided to forward the firm's application to DIPP for examination and comments. The case is to be relist on 12.07.2011.			

113	Case No.:27/3/80-ALC2/2011	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00032/AM12/	RLA File :03/94/040/00069/AM12/	Lic.No/Date:0310628100 26.04.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total net weight of export products may be specified as 135.4 MT. 2. Import items from Sl. Nos. 1 to 112 may be allowed as per GN-4 of Engineering products. The Regional Authority may take necessary action accordingly.			

114	Case No.:34/5/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00070/AM12/	RLA File :05/24/040/00019/AM12/	Lic.No/Date:0510288670 26.04.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 27.05.2011 for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

115	Case No.:30/3/80-ALC2/2011	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00035/AM12/	RLA File :05/23/040/00037/AM12/	Lic.No/Date:0510288928 27.04.2011	Defer Date:12.07.2011
	Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

	Case No.:32/5/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
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116	HQ File :01/80/050/00068/AM12/	RLA File :04/24/040/00001/AM12/	Lic.No/Date:0410123667 29.04.2011	Defer Date:12.07.2011
Decision : The representative of the DC(MSME) informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.				

117	Case No.:33/5/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00069/AM12/	RLA File :04/24/040/00014/AM12/	Lic.No/Date:0410123666 29.04.2011	Defer Date:12.07.2011
	Decision : The representative of the DC(MSME) informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

118	Case No.:1/5/80-ALC2/2011	Party Name:SDL AUTO P.LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00037/AM12/	RLA File :05/24/040/00451/AM11/	Lic.No/Date:0510290096 06.05.2011	Defer Date:12.07.2011
	Decision : The committee decided to forward the firm's application to DC(MSME) for examination and comments. The case is to be relist on 12.07.2011.			

119	Case No.:22/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00058/AM12/	RLA File :03/95/040/00022/AM12/	Lic.No/Date:0310630348 10.05.2011	Defer Date:12.07.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.07.2011: - 1. Information in respect of Sl.No. 4, 5,11 & 13 of the Standard Deficiency Format Sec wise			

120	Case No.:23/5/80-ALC2/2011	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00059/AM12/	RLA File :03/95/040/00090/AM12/	Lic.No/Date:0310630441 10.05.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 24.05.2011 for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

121	Case No.:24/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00060/AM12/	RLA File :03/95/040/00081/AM12/	Lic.No/Date:0310630451 10.05.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 27.05.2011 for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.			

	Case No.:25/5/80-ALC2/2011	Party Name:METSO PAPER INDIA	Meet No/Date:5/80-ALC2/2011	Status:
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		PVT.LTD.	31.05.2011	Approved
	HQ File :01/80/050/00061/AM12/	RLA File :05/24/040/00043/AM12/	Lic.No/Date:0510290251 10.05.2011	
122	Decision : Based on the recommendation of the representative of the DHI present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause. Details of sets may be obtained by RA from the firm & incorporated in the license. Regional Authority may take necessary action accordingly.			

	Case No.:26/5/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00062/AM12/	RLA File :05/24/040/00039/AM12/	Lic.No/Date:0510290136 10.05.2011	Defer Date:12.07.2011
123	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.			

	Case No.:27/5/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00063/AM12/	RLA File :05/24/040/00040/AM12/	Lic.No/Date:0510290137 10.05.2011	
124	Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, Advance Authorization is ratified on repeat basis as per Advance Authorization No. 0510265105 dated 01.06.2010 ratified in Norms Committee Meeting No. 37/11 dated 08.02.2011. The ratified norms in respect of the subject advance authorization are as under:- 1. Net weight of export product may be specified as 1024.1 Kgs. 2. Quantity of import item may be allowed as 4485.6 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.			

	Case No.:28/5/80-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00064/AM12/	RLA File :05/23/040/00043/AM12/	Lic.No/Date:0510290272 10.05.2011	Defer Date:12.07.2011
125	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.			

	Case No.:29/5/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00065/AM12/	RLA File :05/24/040/00044/AM12/	Lic.No/Date:0510290388 11.05.2011	
126	Decision : Based on the recommendation of the representative of the DHI present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause. Details of sets may be obtained by RA from the firm & incorporated in the			

	cases with accountability clause. Details of bids may be obtained by RLA from the firm & incorporated in the license.
	Regional Authority may take necessary action accordingly.

127	Case No.:35/5/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00071/AM12/	RLA File :05/24/040/00037/AM12/	Lic.No/Date:0510290851 16.05.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.			

128	Case No.:36/5/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00072/AM12/	RLA File :05/24/040/00045/AM12/	Lic.No/Date:0510290852 16.05.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.			

129	Case No.:37/5/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00073/AM12/	RLA File :05/24/040/00049/AM12/	Lic.No/Date:0510290853 16.05.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.			

130	Case No.:38/5/80-ALC2/2011	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Approved
	HQ File :01/80/050/00074/AM12/	RLA File :03/95/040/00080/AM12/	Lic.No/Date:0310631556 18.05.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 3079.875 Kgs. inclusive of 7.5% wastage after 1/3 rd recovery. The Regional Authority may take necessary action accordingly.			

131	Case No.:39/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00075/AM12/	RLA File :04/24/040/00040/AM12/	Lic.No/Date:0410124178 19.05.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's			

application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.

132	Case No.:40/5/80-ALC2/2011	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00076/AM12/	RLA File :03/94/040/00149/AM12/	Lic.No/Date:0310631818 19.05.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.			

133	Case No.:41/5/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:5/80-ALC2/2011 31.05.2011	Status: Deferred
	HQ File :01/80/050/00077/AM12/	RLA File :05/24/040/00050/AM12/	Lic.No/Date:0510291068 19.05.2011	Defer Date:12.07.2011
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.07.2011.			

S.No.07

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/ 00495/AM11/DES-I	Lic.No. & Date
Meeting No.05/12	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 31.05.2011	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

The Committee noted that the RA New Delhi has sent the complete application of the firm along with import and export data. The Committee, therefore, decided to forward the firm's application to DHI for examination and comments. The case is to be re-listed on 12.07.2011.

S.No.95

Case No. A/R-63	M/s. Godrej &	F.No. 01/80/162/ 00961/AM08/DES-I	Lic.No. & Date
Meeting No.05/12	Boyce Mfg. Co.	RA F.No.03/94/040/00587/AM08	0310442080
Date: 31.05.2011	Ltd., Mumbai	Ratification of norms	dt.06.09.2007

The committee decided to forward a copy of the firm's reply to DIPP for examination and comments and case is to be re-listed on 12.07.2011.

S.No.96

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.05/12	Haridwar	RLA No.61/24/040/00069/AM09	6110000286
Date: 31.05.2011		Ratification of Norms	dt.06.02.2009

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

S.No.97

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date
Meeting No.05/12	Haridwar	RLA No.61/24/040/00007/AM10	6110000313
Date: 31.05.2011		Ratification of Norms	dt.29.05.2009

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

S.No.98

Case No. A/R- 99	M/s. United Drilling Tools Pvt. Ltd., Delhi	HQ F.No.01/80/50/00815/AM09/DES-I	Lic. No. & Date
Meeting No.05/12		RLA No.05/24/040/00305/AM09	0510225008
Date: 31.05.2011		Revision of norms	dt.05.08.2008

The Committee noted that the firm has requested vide their letter dated 31.05.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 12.07.2011 and to re-list the case on 12.07.2011.

S.No.99

Case No. A/R- 167	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date
Meeting No.05/12		RA F.No.61/24/040/00036/AM10	6110000362
Date: 31.05.2011		Ratification of norms	dt.13.10.2009

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

S.No.100

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. LTd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date
Meeting No.05/12		RA F.No.03/94/040/00798/AM09	0310497146
Date: 31.05.2011		Ratification of norms	dt.10.12.2008

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

S.No.101

Case No. A/R- 174	M/s. Boving Fouress Pvt. Ltd.,	F.No. 01/80/50/ 00218/AM09/DES.I	Lic.No. & Date
Meeting No.05/12		RA F.No.07/24/040/00524/AM09	0710061697
Date: 31.05.2011		Ratification of norms	dt.15.12.2008

The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

S.No.102

Case No. A/R- 175	M/s. Precihole Machine Pvt. Ltd.,	F.No. 01/80/50/ 00942/AM08/DES.I	Lic.No. & Date
Meeting No.05/12		RA F.No.03/95/040/00586/AM08	0310443655
Date: 31.05.2011		Ratification of norms	dt.19.09.2010

The Committee noted that the reminder issued to the firm on 23.05.2011 to furnish certain details. The Committee, therefore, decided to await the firm's reply and to relist the case on 12.07.2011.

S.No.103

Case No. A/R- 190	M/s. Blue Star Ltd., Mumbai	F.No. 01/80/50/01756/AM09/DES.I	Lic.No. & Date
Meeting No.05/12		RA F.No.03/94/040/00766/AM09	0310494391
Date: 31.05.2011		Amendment /correction of norms	dt.17.11.2008

As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Net weight of export products ratified earlier also included weight of packing material and , therefore, net export weights may be modified as under:

Export Product Sl.	Net Export Wt.(MT)	Export Product Sl.	Net Export Wt.(MT)	Export Product Sl.	Net Export Wt.(MT)
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No.		No.		No.	
1	101.7	30	1.98	59	29.95
2	293.7	31	1.35	60	6.42
3	258.3	32	1.07	61	0.62
4	356.5	33	5.77	62	14.4
5	271.2	34	1.24	63	2.16
6	574.3	35	4.02	64	1.66
7	222.4	36	24.3	65	0.39
8	131.2	37	4.58	66	0.39
9	3.05	38	8.16	67	1.77
10	49.9	39	2.93	68	7.12
11	17.4	40	1.58	69	15.2
12	111.5	41	0.58	70	8.39
13	52.7	42	0.64	71	3.97
14	71.1	43	2.88	72	3.97
15	94	44	0.90	73	4.58
16	77	45	1.01	74	5.67
17	6.69	46	1.25	75	6.34
18	15.7	47	0.58	76	6.7
19	1.24	48	8.04	77	2.28
20	1.31	49	13.01	78	12.59
21	1.37	50	4.51	79	15.2
22	1.64	51	2.52	80	10.8
23	1.75	52	2.50	81	2.99
24	1.79	53	6.86	82	0.63
25	1.42	54	13.72	83	1.43
26	1.68	55	21.6	84	1.67
27	1.85	56	11.57	85	2.2
28	1.97	57	0.75		
29	0.98	58	3.97		

The Regional Authority may take necessary action accordingly.

S.No.104

Case No. A/R- 192	M/s. Andritz Hydro	F.No. 01/80/50/01612/AM09/DES.I	Lic.No. & Date
Meeting No.05/12	Pvt. Ltd.,	RA F.No.05/24/040/00631/AM09	0510233247
Date: 31.05.2011		Ratification of norms	dt.23.12.2008

The representative of the firm Shri Abhinav Kaul, Adviser Exim appeared before the Committee for personal hearing and explained the requirement of Dome for manufacture of power project. He has also informed that the firm has submitted the further information to DHI. The Committee deliberated the details and noted the written comments of DHI received vide their U.O. Note No.3(83)/09-TSW(B)/191 dated 31.03.2011 & 3(83)/09-TSW(B)/282 dated 03.06.2011. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization as under:-

1. Export – Distributor with inlet Flange:-

- A) Steel Plates (Import item 1 to 4) – There is no new information in the justification given by the firm for increase in the quantity of steel plates. Hence the Norms Committee has not agreed to the firm's request.
- B) Dome – This is a testing facility. The item is allowed subject to accountability in export product.

2. Export Item no 4 (Flow measurement system)- The firm has now given details of items proposed for import item No. 89 for export of flow measurement system. Therefore, import of the following items may be allowed at one number each under GN-4 as under:-

(a) RISONIC modular ultrasonic flow measurement system (RIMOSOR1E4PA2) consisting of :

- 1 RISONIC Modular Controller.
- RISONIC Modular ULTRASONIC Transit Time Modules
- Pairs RISONIC Ultrasonic Transducers Type MFATA24

- (b) Coaxial signal cable – MFATZKK (for connection between transducers and RISONIC modular ultrasonic transit time module)(48 pieces of 25 meter each)
- (c) Over – Voltage surge protector – PT1X2 – 24DC
- (d) Over – Voltage surge protector – PT2 – PES- 24AC
- (e) Enclosure Panel (rimofgeh11.001), small, with dimensions 400(H) x 400(W)x200(D) for mounting of RISONIC modular components.
- (f) User manual

Import

1. Item No.86 – Ratified subject to accountability in export product.
2. Import Item No.88 – Allowed under GN-4 as these are components.
3. Import Item No. 90 to 102 – Allowed as per spare policy for above export item.
4. Main inlet valve – Ratified subject to accountability in export product.

The Regional Authority may take necessary action accordingly.

S.No.105

Case No. A/R- 195	M/s. Bharat Heavy	F.No. 01/80/50/00758/AM10/DES.I	Lic.No. & Date
Meeting No.05/12	Electricals Ltd.,	RA F.No.04/24/040/00249/AM10	0410110777
Date: 31.05.2011	Ranipet	Ratification of norms	dt.12.01.2010

The Committee noted that the reminder issued to the firm on 02.05.2011 to furnish certain details. The Committee, therefore, decided to await the firm's reply and to relist the case on 12.07.2011.

S.No.106

Case No. A/R- 196	M/s. Bharat Heavy	F.No. 01/80/50/00819/AM10/DES.I	Lic.No. & Date
Meeting No.05/12	Electricals Ltd.,	RA F.No.04/24/040/00290/AM10	0410112044
Date: 31.05.2011	Ranipet	Ratification of norms	dt.02.03.2010

The Committee noted that the reminder issued to the firm on 02.05.2011 to furnish certain details. The Committee, therefore, decided to await the firm's reply and to relist the case on 12.07.2011.

S.No.107

Case No. A/R-03	M/s. GEA BGR	HQF.No.01/80/050/01101/AM08/DES.I	Lic. No. & date
Meeting No.05/12	Energy System India	RA.F.No.04/24/040/00349/AM08	0410093469
Date: 31.05.2011	LTd., Chennai	Ratification of norms	dt.25.01.2008

The representative of the firm Shri B.V. Naresh, D.G.M. - Projects; appeared before the Committee for personal hearing and explained their case. The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(74)/10-TSW(B)/209 dated 09.05.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

“The firm request was earlier agreed except that the item no 11 (7900 kg of SS Plates) was deleted as the firm has not given calculations. The total export weight of 38 MT was also recommended to be incorporated in the licence. The firm has now given calculation. Allowed import of 7900 kg with 5% wastage. The “pipes/fittings” may be deleted from description of import.”

The Regional Authority may take necessary action accordingly.

S.No.108

Case No. A/R-04	M/s. GEA BGR	HQF.No.01/80/050/01098/AM08/DES.I	Lic. No. & date
Meeting No.05/12	Energy System India	RA.F.No.04/24/040/00324/AM08	0410092979
Date: 31.05.2011	Ltd., Chennai	Ratification of norms	dt.02.01.2008

The representative of the firm Shri B.V. Naresh, D.G.M. - Projects; appeared before the Committee for personal hearing and explained their case. The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(74)/10-TSW(B)/154 dated 11.03.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

“The firm proposes to manufacture a number of small components out of raw material. Against import item of 12, import of 2310 kg with 5% wastage is allowed as applied for. The export weight of 32.9 MT may also be incorporated in the licence.”

The Regional Authority may take necessary action accordingly.

S.No.109

Case No. A/R-05	M/s. Bharat Heavy	HQF.No.01/80/050/00253/AM10/DES.I	Lic. No. & date
Meeting No.05/12	Electricals LTD.,	RA.F.No.04/24/040/00034/AM10	0410106305
Date: 31.05.2011	Ranipet	Ratification of norms	dt.21.07.2009

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

S.No.110

Case No. A/R-06	M/s. Bharat Heavy	HQF.No.01/80/050/00333/AM09/DES.I	Lic. No. & date
Meeting No.05/12	Electricals LTD.,	RA.F.No.04/24/040/00383/AM08	0410094754
Date: 31.05.2011	Ranipet	Ratification of norms	dt.25.03.2008

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

S.No.111

Case No. A/R-07	M/s. Kamal Rubber	HQF.No.01/80/050/00496/AM10/DES.I	Lic. No. & date
Meeting No.05/12	Plast Industries P.	RA.F.No.05/23/040/00063/AM10	0510251132
Date: 31.05.2011	LTD.,	Ratification of norms	dt.20.10.2009

As per written comments of DIPP received vide their U.O. Note dated 31.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

There were typographical mistakes in the description and quantities of export products at Sl No. 2 & 5 as ratified in the NC meeting dated 16.11.2010 and the same may be corrected as under:

Export item Sl. No.	Description	Quantity
2	Seal Ring part no.2306331271 (made with Fluroelastomer)	40,000 Nos. (360 Kgs.)
5	ORing part no.2327932111 (made with Fluroelastomer)	2,000 Nos. (73.6 Kgs.)

The Regional Authority may take necessary action accordingly.

S.No.112

Case No. A/R-08	M/s. Johnson	HQF.No.01/80/050/00501/AM10/DES.I	Lic. No. & date
Meeting No.05/12	Matthey India Pvt.	RA.F.No.05/24/039/00001/AM10	0510240582
Date: 31.05.2011	LTd., Gurgaon	Ratification of norms	dt.29.04.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

S.No.113

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date
Meeting No.05/12		RA F.No.31/21/040/00296/AM09	3110036393
Date: 31.05.2011		Ratification of norms	dt.11.12.2008

The Committee decided to forward a copy of the firm's reply to DHI for examination and comments. The case may be re-listed on 12.07.2011.

S.No.114

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.05/12		RA F.No.31/24/040/00143/AM09	3110035317
Date: 31.05.2011		Ratification of norms	dt.09.09.2008

The Committee decided to forward a copy of the firm's reply to DHI for examination and comments. The case may be re-listed on 12.07.2011.

Case No. A/R-27	M/s. The Saraswati	HQF.No.01/80/050/01187/AM08/DES.I	Lic. No. & date
Meeting No. 05/12	Industrial Syndicate	RA.F.No.05/24/040/00760/AM08	0510214345
Date: 31.05.2011	Ltd.,	Ratification of norms	dt.03.01.2008

1. The representative of the firm Shri J.C. Monia, Asstt. General Manager (Import & Export) appeared before the Committee for personal hearing and explained the details of their request and requested the following:-

- (a) Import Item No. 5,6 & 7 - NC may allow 4% of wastage instead of 2% allowed. on tubes
- (b) Import Item No. 8,9 & 10 – On Forgings – 20% recovery is not feasible because after machining, the scrap produced is in chip form and its selling value is negligible.

2. The Committee noted the abovedetails and observed that import item No.8,9 & 10 are high value raw material. Since the firm informed that value of scrap is less than 5 % of the imports, the Committee decided therefore, the recovery may not be appropriate in the case. However, the Committee decided to request DIPP to examine the details and furnish comments. The case may be re-listed on 12.07.2011.

Case No. A/R-28	M/s. Brakes India	HQF.No.01/80/050/01124/AM08/DES.I	Lic. No. & date
Meeting No. 05/12	Limited, Chennai	RA.F.No.04/24/040/00263/AM08	0410093871
Date: 31.05.2011		Revision of norms	dt.15.02.2008

The Committee noted that the firm requested vide their letter dated 12.8.209; .21.12.2009 & 06.03.2010 to reconsider the decision. The representative of DHI sought the following details/information:-

- (i) The firm has stated that they procured item no 24 to 27 from indigenous source as they could not import it. But the consumption data gives the consumption from any source, indigenous or imported. The firm is to clarify the same.
- (ii) Regarding item no 28, the firm may furnish the net weight of the component made out of the raw material along with Sl. No. 11 of SDL to examine their request.

The Committee, therefore decided to defer the case and relist on 12.07.2011.

Case No. A/R-29	M/s. The Saraswati	HQF.No.01/80/050/00001/AM11/DES.I	Lic. No. & date
Meeting No. 05/12	Industrial Syndicate	RA.FNo.05/24/040/00532/AM10	0510261713
Date: 31.05.2011	Ltd.,	Revision of norms	dt.05.04.2010

The representative of the DIPP informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

Case No. A/R-30	M/s. The Saraswati	HQF.No.01/80/050/00011/AM11/DES.I	Lic. No. & date
Meeting No. 05/12	Industrial Syndicate	RA.FNo.05/24/040/00545/AM10	0510262027
Date: 31.05.2011	Ltd.,	Revision of norms	dt.07.04.2010

The Committee observed that complete details of decision taken earlier were not communicated to the firm. The Committee, therefore, decided to send a copy of complete NC decision of the case to the firm.

The Regional Authority may take necessary action accordingly.

Case No. A/R-31	M/s. Kern-Liebers	HQF.No.01/80/050/01630/AM09/DES.I	Lic. No. & date
Meeting No. 05/12	Springs & Stampings	RA.FNo.07/24/040/00531/AM09	0710062052
Date: 31.05.2011	Pvt. Ltd., Kamataka	Revision of norms	dt.26.12.2008

The Committee desired that the case may be examined on the file and place it for consideration in the next meeting. The case may be re-listed on 12.07.2011.

S.No.17

Case No.C-35	M/s. Panch Ratna Fastners	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No.05/12	(P). Ltd;	
Date: 31.05.2011		Alleged swindling of several crores of Govt. revenue –DEPB.

The Committee noted that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 12.07.2011.

Sl.No.18

Case No. C - 16	M/s. Birla Precision	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.05/12	Technologies Ltd.,	Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 31.05.2011	Aurangabad	

The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 12.07.2011.

Sl.No.19

Case No.C-01	M/s. Snecma Hal	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.05/12	Aerospace LTd.,	
Date: 31.05.2011		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.

The Committee noted that DGCA has past given "No objection" for export of item but the request case pertains to wastage of norms of EOUs. Therefore, it has been decided to examine the case on file and defer the case. The case may be re-listed on 12.07.2011.

Sl.No.20

Case No.C-02	M/s. Kumar Exports,	HQ F.No.01/80/162/00057/AM12/DES.I
Meeting No.05/12	Ludhiana	
Date: 31.05.2011		Denial of DEPB benefits by the ICD Ludhiana Customs against the export product under Sl. No.51/426 of DEPB rate Schedule.

The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may

The Committee decided to request a copy of this reply to ECHR for examination and comment. The case may be re-listed on 12.07.2011.
